

- (b) Does not arise.
 (c) No, Sir.
 (d) and (e). Do not arise.

[English]

Employment to Apprentice Trainees

2882. SHRI RUP CHAND MURMU : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a large number of Act Apprentices trained in the KGP workshop of SER are awaiting for employment as a large number of posts are vacant; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Under the Apprentices Act, there is no obligation on the part of the organization imparting training to provide jobs to trained apprentices. These trained persons are free to seek employment obtained by Apprentices after their training is maintained by the Railway Training Centres. It is therefore, not possible to state whether a large number of apprentices trained in the Kharagpur workshop of South Eastern Railway are awaiting employment.

As regards vacancies, arising and filling up of vacancies is a continuous process and at any given point of time there are generally some vacancies to be filled up.

Vacancies in Group 'C' and Group 'D' are normally filled up through Railway Recruitment Boards or by the Railway Administration themselves. In either case, vacancies are duly notified and the Course completed Act Apprentices can also apply for being considered for appointment against these vacancies alongwith other eligible candidates.

Uniforms and Identity Cards to Railways Employees Working at Tikiapara Yard

2883. SHRI MEHBOOB ZAHEDI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that air condition staff of Tikiapara Yard of Eastern Railway are performing their duties without availing laminated identity cards and without yard uniforms for a long time;

(b) if so, the details thereof;

(c) whether it is also a fact that while performing their duties they are facing security problem in absence of uniforms and identity cards; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir.

- (b) Does not arise.
 (c) No, Sir.
 (d) does not arise.

Judgement of Supreme Court

2884. SHRI AMAR ROY PRADHAN : will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 3436 on August, 29, 1996 regarding Judgement of Supreme Court and state:

(a) whether his Ministry gave any time limit to State Governments, Union Territories and Ministries, Departments for implementation of recommendations of Hon'ble Supreme Court;

(b) if so, the details of the time limit;

(c) the names of State Governments/Union Territories — Ministries/Departments, which have not furnished their views/comments on this issue and details of those which have furnished their comments/views; and

(d) the decision taken by his Ministry on the recommendations of Hon'ble Supreme Court?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) Does not arise.

(c) A statement is annexed.

(d) Decision on further action for implementing the recommendations of the S.C. will be taken after receiving the views/comments of all the State Govts./and the various concerned Ministries/Departments of the Government of India.

STATEMENT

- A. The following State Governments/Union Territories have furnished their views/comments.
1. Punjab
 2. Maharashtra.
 3. Government of Lakshdweep.
 4. Chandigarh Administration.
 5. Kerala.
 6. Mazoram.
 7. Andhra Pradesh.
 8. Meghalaya.
 9. Orissa.
 10. Gujarat.
 11. Daman & Diu.
 12. Jammu & Kashmir.
 13. Himachal Pradesh.